

ITEM NO.6

COURT NO.1

SECTION IIC

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 975-977/2017 in Criminal Appeal No(s).1746-1748/2012

A.M.MAHESH @ PUTTU

Appellant(s)

VERSUS

STATE OF KARNATAKA TR.PEENYA P.S.

Respondent(s)

(For early hearing and office report)

Date : 30/01/2017 These applications were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Anil Kumar Mishra-I, Adv.
Mr.P.Kishore, Adv.
Mr.Atul Vinod Shankar, Adv.
Mr.S.Nithin, Adv.

For Respondent(s) Mr. V. N. Raghupathy, Adv.

Upon hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the appellant/applicant.

No ground for early hearing is made out.

CrI.MP.Nos. 975-977 of 2017 are accordingly dismissed.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
ASSISTANT REGISTRAR